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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 41 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Satish Kumar Gupta, RP.
V/s.
Union of India & Ors.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KETAN. M. PARIKH	ADV.	UNION OF INDIA RM. RESPONDENT 1 TO 4	J/3
2.	Aspi Kapadia, Anush Matkar RAJDEEP R. JODHHA for Sahil M. Shah	ADV Adv.	} Petitioner v	Rj

ORDER

Learned Advocate Mr. Aspi Kapadia with Learned Advocate Mr. Rajdeep Jodhha with Learned Advocate Mr. Sahil Shah present for Applicant. Learned Advocate Mr. Ketan Parikh present for Respondent no. 1 to 4.

Learned Counsel appearing for Respondents requested two weeks time to file reply.

Learned Counsel appearing for Applicant submitted that Hon'ble High Court of Andhra Pradesh suspended the order of Railway to remove slurry pipeline in the railway premises for a period of six weeks and asked the Applicant to approach this Tribunal.

Learned Counsel for Respondents no. 1 to 4 stated that the pipeline is in existence in the Railway premises since 2002 and the agreement period expire by 31.03.2012.

The decision of Railway to remove pipeline was taken on 20.12.2017 by way of notice, that is after the imposition of Moratorium.

Learned Counsel for applicant requested to grant protection pending disposal of application on the ground that any movement Railway may remove pipeline and in that event CIRP process would be affected.

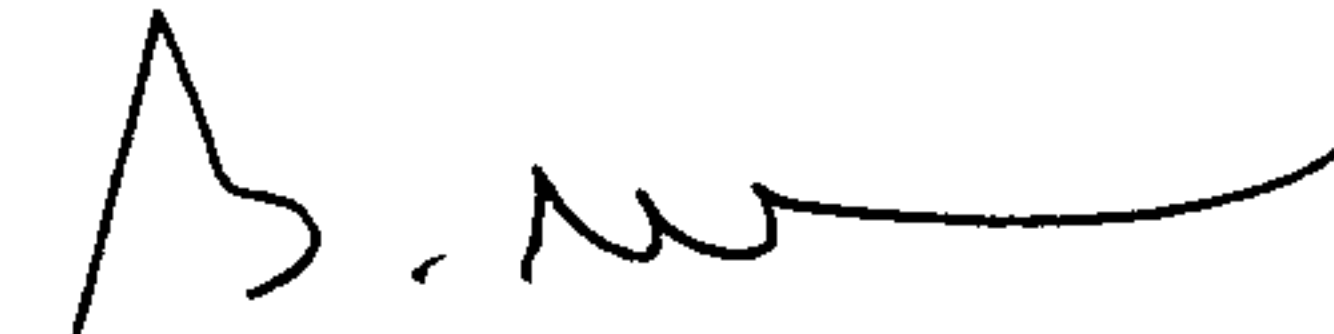
In these circumstances the Respondents are directed to maintain status quo in respect of slurry pipeline in the Railway land till the expiry of CIRP period or until further order whichever is earlier.

Meanwhile Respondents shall file reply within one week serving a copy in advance to other side.

List the matter on 28.02.2018 for hearing.



MANORAMA KUMARI
MEMBER JUDICIAL



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 16th day of February, 2018.